

(e) the measures proposed to be taken to avoid such large number of power breakdowns in the capital in future?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI) : (a) The over-all power supply in Delhi has been, by and large, satisfactory. The number of power breakdowns on Delhi Electric Supply Undertaking network during May and June, 1986 were 359 and 420 respectively. In NDMC area there were 12 breakdowns (of more than 30 minutes duration) during the month of June.

(b) and (c) The maximum number of breakdowns on DESU network was 50 on 26-5-86 due to heavy squall affecting the supply in different areas. The corresponding figure for NDMC area is six experienced on 26-6-1986.

(d) and (e) The transmission and distribution net-work of DESU/ NDMC is being expanded/strengthened at different voltage levels continuously. DESU has in operation a system of complaint centres and mobile breakdown gangs equipped with wireless communication to respond to reports of interruption and to restore the supply at the earliest. NDMC has also zonal breakdown gangs who attend to breakdowns and interruptions and restore the supply at the earliest. With the comprehensive maintenance carried out the number of no current complaints received in DESU during May and June 1986 were comparatively lower as compared to the corresponding period of last year.

184. [Transferred to the 31st July, 1986.]

Appointment of Judges in Karnataka High Court

185. SHRI SURAJ PRASAD :
SHRI N.E. BALARAM :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that Government of Karnataka have sent a panel of Judges to be appointed in the High Court of Karnataka, duly approved by the Governor and Chief Justice of Karnataka;

(b) if so, when the panel was received by the Central Government; and

(c) what are the reasons for delay in according approval ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) to (c) The Chief Minister of Karnataka in consultation with the then Chief Justice of the Karnataka High Court and the Governor, sent a proposal in November, 1984 for the appointment of four persons as permanent Judges and two persons as Additional Judges of the Karnataka High Court, and another proposal in October, 1985 for the appointment of two more persons as permanent Judges of the High Court.

These proposals are engaging the attention of the Government of India having regard to all relevant aspects of the matter.

Slump in paper industry

186. SHRI V. NARAYANA-SAMY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware of the fact that paper industry in the country is affected due to slump in the market ;

(b) how many Paper Mills have been closed down during the period of last three years ; and

(c) whether Government have any proposal to restart the sick Paper Mills which have been closed down during the said period, including the Ashoka Paper Mills in North Bihar ?

**THE MINISTER OF STATE
IN THE DEPARTMENT OF INDUSTRIAL
DEVELOPMENT
(SHRI M. ARUNACHALAM) :**

(a) The production of paper and paper board in the country has been showing a rising trend in recent months leading to easy availability in the market. Different varieties of paper and paper board are produced and marketed by the industry and the extent of demand varies from product to product and region to region. It will not therefore be possible to indicate a general trend and present for the industry as a whole.

(b) Information regarding the industrial units lying closed in the country is centrally collected by the Ministry of Labour in respect of factories registered under the Factories Act, 1948, and is published in the Indian Labour Journal, which is a monthly publication of the Labour Bureau, Government of India. Copies of the publication are available in the Parliament House Library.

(c) The problems of the Industry, including the sick mills, are kept in view while formulating policies and programmes for the development of the industry. A package of fiscal reliefs by way of excise concessions for use of unconventional raw materials and for new units, and reduction/waiver of customs duty on imported raw materials has been extended to the paper industry. As regards Ashok Paper Mills, the Financial Institutions, in consultation with the Central Government and the State Governments of Assam and Bihar are

already engaged in working out the modalities for the early reopening of the Mills.

Public enterprises

187. **SHRIMATI SUDHA VIJAY JOSHI :** Will the MINISTER OF INDUSTRY be pleased to state :

(a) whether any steps have been taken in recent months to make public enterprises result-oriented and profit-oriented ; and

(b) if so, what are the details in this regard ?

**THE MINISTER OF STATE
IN THE DEPARTMENT OF
PUBLIC ENTERPRISES (SHRI
K. K. TEWARI) :** (a) and (b) Government have been all along endeavouring to improve physical and financial performance of the Public Enterprises and to make them result-oriented.

The steps taken in this regard vary from unit to unit depending on their specific problems. However, some of the important steps taken include close monitoring and periodic review of performance by the Administrative Ministries/Departments at very high levels and vigorous follow up action of decisions taken in such meetings; allowing Board-level executives a tenure of five years to start with and also deputation of managerial personnel from one enterprise to another for a maximum period of three years; structural reorganisation of enterprises etc. These are in addition to such steps as upgradation of technology; modernisation of Plant & Equipment wherever considered necessary; diversification of products; provision of balancing facilities; emphasis on training and retraining of personnel; encouraging labour participation in management and improvement of productivity and efficiency thereby facilitating cost reduction and cost control etc.